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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1143-L.—2nd July, 2014.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 13 of 2014

**THE WEST BENGAL STAFF SELECTION COMMISSION
(AMENDMENT) BILL, 2014.**

**A
BILL**

to amend the West Bengal Staff Selection Commission Act, 2011.

WHEREAS it is expedient to amend the West Bengal Staff Selection Commission Act, 2011, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XVII of 2011.

It is hereby enacted in the Sixty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Staff Selection Commission (Amendment) Act, 2014.

(2) It shall come into force on such date as the State Government may, by notification in *Official Gazette*, specify.

*The West Bengal Staff Selection Commission
(Amendment) Bill, 2014.*

(Clause 2.)

Amendment of
section 4 of West
Ben. Act XVII of
2011.

2. In section 4 of the West Bengal Staff Selection Commission Act, 2011 (hereinafter referred to as the principal Act),—

(1) for sub-section (2), the following sub-section shall be substituted:—

“(2) The Chairperson of the Commission shall hold office for a period of five years or till he attains the age of 65 years, whichever is earlier and other members of the Commission shall hold office for a period of five years or till he attains the age of 62 years, whichever is earlier.”;

(2) for sub-section (3), the following sub-section shall be substituted:—

“(3) In case an officer appointed as Chairperson of the Commission retires on superannuation before completing the tenure of five years, he shall be deemed to be on re-employment for the remaining period of tenure subject to maximum of his attainment of the age of superannuation i.e. 65 years and in case of other members of the Commission retires on superannuation before completing the tenure of five years, he shall be deemed to be on re-employment for the remaining period of tenure subject to maximum of his attainment of the age of superannuation i.e. 62 years.”.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary to make the following amendments in the West Bengal Staff Selection Commission Act, 2011 (West Ben. Act XVII of 2011) (hereinafter referred to as the principal Act), so as to ensure proper and effective implementation of the said Act by way of—

- (1) amending sub-section (2) of section 4 of the principal Act, so that the tenure of the Chairperson of the Commission shall be for a period of five years or till he attains the age of 65 years, whichever is earlier and in case of other members of the Commission, the tenure shall be for a period of five years or till he attains the age of 62 years, whichever is earlier;
- (2) amending sub-section (3) of section 4 of the principal Act, so that the re-employment of the Chairperson and other members who retires on superannuation before completing the term as mentioned in above paragraph, shall be deemed to be on re-employment for the remaining period.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in the Bill.

KOLKATA,

The 28th June, 2014.

MAMATA BANERJEE,

Member-in-Charge.

By order of the Governor,

MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*